DOCUMENT INFORMATION

FILE NAME : Ch_XI_B_9

VOLUME : VOL-1

CHAPTER : Chapter XI. Transport and Communications B. Road Traffic

TITLE : 9. Agreement on Signs for Road Works, amending the European Agreement of 16 September 1950 supplementing the 1949 Convention on Road Traffic and the 1949 Protocol on Road Signs and Signals. Geneva, 16 December 1955

AGREEMENT
ON SIGNS FOR ROAD WORKS

AMENDING THE EUROPEAN AGREEMENT OF 16 SEPTEMBER 1950 SUPPLEMENTING THE 1949 CONVENTION ON ROAD TRAFFIC AND THE 1949 PROTOCOL ON ROAD SIGNS AND SIGNALS,

signed at Geneva on 16 December 1955

ACCORD
RELATIF A LA SIGNALISATION DES CHANTIERS,

PORTANT MODIFICATION DE L'ACCORD EUROPEEN DU 16 SEPTEMBRE 1950 COMPLETANT LA CONVENTION DE 1949 SUR LA CIRCULATION ROUTIERE ET LE PROTOCOLE DE 1949 RELATIF A LA SIGNALISATION ROUTIERE,

signé à Genève le 16 décembre 1955

AGREEMENT ON SIGNS FOR ROAD WORKS AMENDING THE EUROPEAN AGREEMENT OF 16 SEPTEMBER 1950 SUPPLEMENTING THE 1949 CONVENTION ON ROAD TRAFFIC AND THE 1949 PROTOCOL ON ROAD SIGNS AND SIGNALS

The undersigned, duly authorized,
Have agreed on the following provisions:

Article 1

In the European Agreement of 16 September 1950, supplementing the Convention on Road Traffic and the Protocol on Road Signs and Signals of 19 September 1949, the sentence "The limits of the road works shall be indicated by barriers painted in red and white stripes and, in addition, at night, by red lamps or reflectors" under the heading "Ad Article 19" shall be replaced by the following text:

"The limits of road works shall be indicated by barriers painted in red and white stripes and, in addition, at night, by red or amber lamps or reflectors. By analogy with the provisions of article 55 of the Protocol, these lamps or reflectors may, however, be white when visible to traffic coming from one direction only and marking the limits of road works on the opposite side of the road from that traffic, and white or yellow when they mark the limits of road works separating the two streams of traffic. If red lamps are used they must show a continuous light."

Article 2

This Agreement shall be open until 16 January 1956 for signature and thereafter for accession by the Contracting Parties to the European Agreement of 16 September 1950, supplementing the Convention on Road Traffic and the Protocol on Road Signs and Signals of 19 September 1949 and shall enter into force when all these Contracting Parties have signed it and ratified it if necessary, or have acceded to it.

Article 3

The original of this Agreement shall be deposited with the Secretary-General of the United Nations, who shall transmit a certified copy thereof to each of the countries participating in the work of the Economic Commission for Europe and Parties to the Convention on Road Traffic and the Protocol on Road Signs and Signals of 19 September 1949.

ACCORD RELATIF A LA SIGNALISATION DES CHANTIERS, PORTANT MODIFICATION DE L'ACCORD EUROPEEN DU 16 SEPTEMBRE 1950 COMPLETANT LA CONVENTION DE 1949 SUR LA CIRCULATION ROUTIERE ET LE PROTOCOLE DE 1949 RELATIF A LA SIGNALISATION ROUTIERE

Les soussignés, dûment autorisés,
Sont convenus des dispositions suivantes:

ARTICLE PREMIER

Dans le texte de l'Accord européen du 16 septembre 1950 complétant la Convention sur la circulation routière et le Protocole relatif à la signalisation routière du 19 septembre 1949, la phrase "Les limites des chantiers seront signalées par des barrières peintes de bandes alternées blanches et rouges et, en outre, de nuit, par des lanternes ou dispositifs réfléchissants rouges" qui figure après le titre "ad article 19" est remplacée par les phrases suivantes:

"Les limites des chantiers seront signalées par des barrières peintes de bandes alternées blanches et rouges et, en outre, de nuit, par des lanternes ou dispositifs réfléchissants rouges ou orange, ces lanternes ou dispositifs pouvant toutefois, par analogie avec les dispositions de l'article 55 du Protocole, être de couleur blanche lorsqu'ils ne sont visibles que dans un sens de circulation et qu'ils signalent les limites du chantier opposées à ce sens de circulation, ou de couleur blanche ou jaune lorsqu'ils signalent les limites d'un chantier séparant les deux sens de circulation. S'il est employé des lanternes rouges, celles-ci devront être à feu fixe."

ARTICLE 2

Le présent Accord sera ouvert jusqu'au 16 janvier 1956 à la signature et, après cette date, à l'adhésion des Parties Contractantes à l'Accord européen du 16 septembre 1950 complétant la Convention sur la circulation routière et le Protocole relatif à la signalisation routière du 19 septembre 1949 et entrera en vigueur lorsque toutes ces Parties Contractantes l'auront signé et, s'il y a lieu, ratifié ou y auront adhéré.

ARTICLE 3

L'original du présent Accord sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies qui en transmettra une copie certifiée conforme à chacun des pays participant aux travaux de la Commission économique pour l'Europe et Parties à la Convention sur la circulation routière, ainsi qu'au Protocole relatif à la signalisation routière du 19 septembre 1949.

IN FAITH WHEREOF the undersigned representatives, having communicated their full powers, found in good and due form, have signed this Agreement.

EN FOI DE QUOI les représentants soussignés, après avoir communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, ont signé le présent Accord.

DONE at Geneva, in a single copy, in the French and English languages, both texts being equally authentic, this sixteenth day of December, one thousand nine hundred and fifty-five.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le seize décembre mil neuf cent cinquante-cinq.

FOR AUSTRIA:

POUR L'AUTRICHE:

Albert BUZZI-QUATTRINI

Subject to ratification

Sous réserve de ratification

FOR BELGIUM:

POUR LA BELGIQUE:

LEROY

Subject to ratification

Sous réserve de ratification

FOR FRANCE:

POUR LA FRANCE:

E. DE CURTON

FOR GREECE:

POUR LA GRÈCE:

A. POUMPOURAS

Sous réserve de ratification

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

A. CLEMANG

Sous réserve de ratification

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

O. H. B. SCHOENEWALD

Sous réserve de ratification

FOR YUGOSLAVIA:

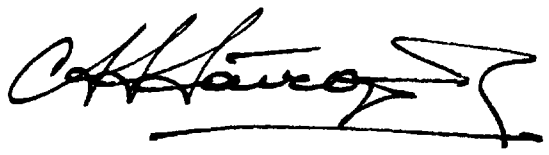
POUR LA YOUGOSLAVIE:

Uros VIDOVIC

Sous réserve de ratification

Certified true copy.
For the Secretary-General:

Copie certifiée conforme.
Pour le Secrétaire général:



Legal Counsel
Conseiller juridique

Certified true copy XI.B.9
Copie certifiée conforme XI.B.9
July 2005